## THE HIGH COURT OF MEGHALAYA AT SHILLONG

## NOTIFICATION

Dated Shillong, the 27th February, 2025.

NO.HCM.II/61/2016/Estt./ \*\*S : In supersession of this Registry's earlier Notification No.HCM.II/61/2016/Estt./341 dated 2<sup>nd</sup> February, 2021, the Hon'ble, the Chief Justice, in exercise of powers under Rule 4 of the High Court of Meghalaya (Public Interest Litigation) Rules, 2013 is pleased to constitute a 'Public Interest Litigation Cell' comprising of the following Officers:-

- 1. The Registrar (Judicial Service) as the head and
- The Joint Registrar (Listing)-cum-OSD to the Hon'ble the Chief Justice as a member.

The Public Interest Litigation Cell shall directly place the matter before the Hon'ble the Chief Justice on the administrative side for appropriate orders of listing or otherwise.

By Order,

**REGISTRAR GENERAL** 

Memo. No.HCM.II/61/2016/Estt./ 482 A Dated Shillong, the 27<sup>th</sup> February, 2025 Copy to:

- The Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of the Hon'ble, the Chief Justice.
- 2. The P.S. to Hon'ble Mr. Justice H. S. Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, Addl. Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 5. The P.S. to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of kind information.

- 7. The Registrar (Admn.), High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 9. The Joint Registrar (Listing)-cum-OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for information.
- 10. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 11. The President/Secretary, High Court of Meghalaya Bar Association, Shillong for favour of kind information.
- 12. The President/Secretary, all District Bar Associations in Meghalaya for favour of kind information.
- 13. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
- 14. Notice board.
- 15. Office file.

REGISTRAR GENERAL